

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 783 of 2020

IN THE MATTER OF:

Oase Asia Pacific Pte Ltd.

...Appellant

Versus

Axis Bank Ltd. & Ors.

...Respondents

Present:

For Appellant: Ms. Anjali Sharma, Mr. Devrajan Raman and Mr. Deepak Bashta, Advocates.

**For Respondents: Mr. Nakul Sachdeva and Mr. Aakarshan Sahay, Advocates for R-1.
Mr. Ameya Gokhale, Ms. Salonee Kulkarni and Ms. Kriti Kalyani, Advocates for R-2 & 3.**

O R D E R
(Through Virtual Mode)

12.10.2020: Shri Nakul Sachdeva, Advocate appears for Respondent No. 1. Appellant to provide complete set of appeal paper book to learned counsel for Respondent No. 1 during the course of the day. Shri Ameya Gokhale, Advocate appears on behalf of Respondent No.2 & 3. Thus, service is complete.

Let reply affidavits be filed by the Respondents within two weeks. Rejoinder thereto, may be filed by the Appellant within two weeks thereof. Learned counsel for the parties may also file their written submissions, not exceeding three pages, alongwith their pleadings within the aforesaid period.

List the appeal 'for admission (after notice)' on **27th November, 2020**.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)